

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 39

CP/12(MB)2016

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 16.04.2024

**NAME OF THE PARTIES: CHAMPAK K MEHTA & ORS V/s C.
 MAHENDRA EXPORT PVT LTD**

Section 241-242 of the Companies Act, 2013

ORDER

CP/12(MB)2016

- 1) Mr. Harshit Bhomia, Ld. Counsel for the Petitioner is present. None present for the Respondents, when the matter is called out.
- 2) Ld. Counsel for the Petitioner seeks some time to proceed further in the matter contending that the Arguing Counsel is pre-occupied before the Hon'ble High Court.
- 3) At request, stand over to 16.05.2024, for further consideration and hearing. Arguing Counsel shall remain present in the Court on the next date of hearing and shall argue their case, without fail. Parties shall complete and

exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

- 4) No further time will be afforded to either of Parties for any purpose. This will be treated as last opportunity, as the matter is old of the year 2016.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare